

for the appointment of an Advisory Board to help implementation of the development schemes and for taking precautionary measures to ensure safety of peace-loving Nagas; and

(c) if so, the reactions of Government thereto?

The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika): (a) and (b). The Select Committee of the Naga People's Convention at its Kohima meeting on the 11th December, 1958, passed resolutions—

(i) Appointing a Drafting Committee of 25 members to prepare a draft for the Naga political settlement within the decision of the Naga Peoples Convention held at Kohima in August 1957. The Committee was required to submit the draft within 4 months, i.e., 1st May, 1959 to the Select Committee for its consideration and thereafter to place before the Naga Peoples Convention for approval and submission to the Government

(ii) Requesting the Government to take necessary measures for the security of life and prosperity of the law abiding citizens

The Select Committee also discussed and approved the setting up of development advisory committees in order to associate the Naga Peoples Convention and the people more closely with the Government's development programmes. This was applauded by the meeting but was not passed as a resolution.

(c) Development schemes have all along been implemented with the advice of village elders and with the assistance of the local people. Recently, specific instructions have also been issued to the Commissioner to form tribal councils for advising on development projects.

The Administration is taking all possible measures to ensure safety of law-abiding Naga citizens.

Barter Deal with U.S.A.

*718. { Shri Vidya Charan Shukla:
Shri Ram Krishan:
Dr. Ram Subhag Singh:
Shri Hem Barua:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are considering the question of getting more U.S. cotton against the export of mica and other materials under barter deal with the U.S.A.; and

(b) if so, the decision taken?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b) A barter proposal for U.S. cotton against Indian mica is under consideration

Manufacture of Heavy Machinery

*719. { Shri Ram Krishan:
Shri Kamal Singh:
Shrimati Renu Chakravartty:
Qazi Matin:
Shri Hem Barua:

Will the Minister of Commerce and Industry be pleased to state?

(a) whether it is a fact that an Indo-British consortium has been set up to manufacture boilers for power houses, cement and mining machinery;

(b) if so, where will the plant be located and what will be its range of production;

(c) what are the terms and conditions under which foreign capital is participating;

(d) the expected date by which the project will go into production; and

(e) what is the likely saving in foreign exchange as a result of this production?

The Minister of Industry (Shri Manubhai Shah): (a) Presumably the hon. Members have in view the scheme of manufacture of cement machinery, mining machinery, water tube boilers, etc. by the Associated Cement Companies Ltd., in collaboration with

Messrs. Vickers and Babcock & Wilcox of U.K. If this presumption is correct, it may be stated that a company has been registered in January, 1959 under the name and style of A.C.C.-Vickers-Babcock Ltd., and a licence under the Industries (Development and Regulation) Act has been granted to the firm.

(b) This plant will be located at Durgapur (West Bengal) and the range of its production and capacities (in weight of finished machinery), to be achieved by 1965 are as below:—

- | | |
|--|---|
| (i) Water tube boilers and Pressure Vessels. | 6500 tons per annum exclusive of bought out components. |
| (ii) Cement making machinery, General Mining Machinery, Coal Mining Machinery and other general machinery. | 2230 tons per annum exclusive of imported accessories. |

(c) The foreign collaborators have agreed to participate in the capital of the company to the extent of 49.8 per cent., the balance of the share capital being taken up by A.C.C. and their associates. The terms of collaboration also involve payment of royalties for technical assistance to be rendered by the U.K. companies.

(d) It is expected that the project will go into production by 1962

(e) Considering that production will commence only in 1962 and the target capacity will be reached in 1965, it is not possible at this stage to assess the exact foreign exchange saving.

Pakistan Aircraft

- *720. { Shri Vajpayee:
Shri D. C. Sharma:
Shri N. R. Munisamy:
Shri Raghunath Singh:
Shri A. K. Gopalan:
Shri Kodiyann:

Will the Prime Minister be pleased to state:

(a) whether on the 17th January, 1959 Pakistani jet planes were seen

flying over Indian territory near border areas of Mandot and Ferozpur; and

(b) if so, whether Government have taken any steps in this regard?

The Parliamentary Secretary to the Minister of External Affairs (Shri Saadath Ali Khan): (a) On the 17th January Jet planes from Pakistan flew over the Indian border area near Jalalabad, Hussainiwala, Khaira and Dhanganai.

(b) The Government of Pakistan have been requested to take effective measures against such violations.

Closure of Kanpur Cotton Mills. Ltd., Kanpur

- *721. { Shri S. M. Banerjee:
Shri Tangamani:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Kanpur Cotton Mills Ltd., Kanpur has been completely closed;

(b) if so, the number of workers affected by this closure;

(c) whether retrenchment compensation has been paid to them;

(d) if not, the reasons for the non-payment; and

(e) whether State Government have been advised by the Central Government to take over this mill?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes, with effect from 16th February, 1959

(b) 3049 permanent and 583 substitutes

(c) No

(d) Unsatisfactory financial conditions. The Management also claims that legally they are not liable to pay. The matter has, however, been referred to adjudication by the State Government.

(e) No.